

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

Service Tax Appeal No. 50770 of 2018

[Arising out of Order-in-Appeal NO. 440(SM) ST/JPR/2017 dated 01.12.2017
passed by the Commissioner of CGST & Central Excise, Jaipur]

**The Commissioner, Central Goods
& Service Tax, Central Excise Commissionerate
Jaipur**

New Central Revenue Building
Statue Circle, C-Scheme
Jaipur (Raj)-302005

..... **Appellant**

Versus

M/s RIICO Ltd.

Malviya Nagar Industrial Area
Jaipur, Rajasthan

..... **Respondent**

APPEARANCE:

Shri Harsh Vardhan, Authorised Representative for the appellant

Shri B L Narsihman, Advocate for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION : FEBRUARY 04, 2022

FINAL ORDER NO. 50104/2022

JUSTICE DILIP GUPTA

Shri Harsh Vardhan, learned Authorised Representative for the Department
has stated that in view of the monetary limit the appeal may be dismissed as
withdrawn. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**